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| (4) | Amendment of Nominations Form so as to indicate Shri/Shrimati/Kumari to distinguish Male/Female or Married woman etc. | (15) | Voters on Election duty of all categories within a constituency should be allowed to vote in person by providing Election Duty Certificate and not by post. |
| (5) | Amendment of Forms relating to bye-elections of Council or States especially when the bye-elections are from more than one seat of different years. | (16) | Election Duty Certificate should be given to polling agents also. |
| (6) | Amendment to Form 16 and Final Result sheet to know readily the number of men and women voters who voted. | (17) | Tendered ballot papers should be put in the ballot box. |
| (7) | Forms 6 and 8B appended to the Registration of Electors Rules, 1960 be amended to make them uniform. | (18) | Increase in number of contesting candidates for which increased number of outer covers etc. are prepared— suggestion that cotton bag may be used in place of craft cover. |
| (8) | Party affiliation to be indicated in the list of contesting candidates in Form 7B for election to the Council of States and Legislative Councils-- Suitable Forms like Forms 'A' and 'B' under para 13 of Election Symbols Order, 1968 should be prescribed. | (19) | C E Os may be briefed thoroughly about all the Electoral Reforms so far proposed and the present stage. |
| (9) | Filing of nomination paper by the candidate himself with his photograph. | IV. Miscellaneous | |
| (10) | Arrangements of names of contesting candidates according to initial etc. | (1) | Wireless equipment during election. |
| (11) | Specimen signature of contesting candidate and their agents be furnished to the Presiding Officers in advance. | (2) | Computerisation of election results from 1937 onwards. |
| (12) | Independent candidates should be allowed to contest election only with the prior permission of the Commission. | (3) | Construction of Godowns for storage of election materials. |
| (13) | Statutory status for the Jt.C.E Os. | (4) | Appointment of Chief Electoral Officers compliance of Section 13A of the Representation of the People Act, 1950. |
| (14) | Steps to be taken so that all persons for the election duty are able to exercise their franchise by obtaining Election Duty Certificate. | | Revival of Hindustan Pilkington Glass Works Ltd. |
| | | | *137. SHRI SYED MASUDAL HOSSAIN :
SHRI PURNA CHANDRA MALIK : |
| | | | Will the Minister of INDUSTRY be pleased to state : |
| | | | (a) whether Government had set up a high powered committee to examine the prospects of reviving Hindustan Pilkington Glass Works Ltd., Asansol which changed several hands during the last ten years and whose |

1400 employees are waiting for a final decision;

(b) whether the nationalised banks and financial institutions are for nationalisation of the unit; and

(c) if so, when a decision is likely to be taken in this matter ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) A Committee consisting of representatives of the State Government of West Bengal, Industrial Reconstruction Corporation of India and Grindlays Bank was constituted to consider the offers of various private parties who had shown interest in taking over the unit. The entrepreneur whose offer was found suitable by the Committee has not shown interest. The future disposition of the Company has to be decided by banks, financial institutions and the State Government.

(b) and (c). The Central Government have no proposal to take over the management of the unit under the Industries (Development and Regulation) Act, or nationalise it.

Committee on the working of Bharat Coking Coal Limited

*138. : SHRI SARFARAZ AHMAD :
SHRI M. RAGHUMA REDDY:

Will the Minister of ENERGY be pleased to state :

(a) whether there is any proposal under the consideration of Government for appointment of a Committee to make an in-depth study of the working of the Bharat Coking Coal Limited, a subsidiary of Coal India Limited;

(b) if so, the names of members of the Committee; and

(c) the terms of reference of the Committee and the time by which it will submit its report ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (c). A Committee with Shri A.N. Banerjee, retired Chairman-

cum-Managing Director, Central Mine Planning and Design Institute Limited as the Chairman and S/Shri U.N. Jha, retired Chief Mining Engineer, H.S. Ahuja, retired Director General of Mines Safety, N.R. Mitra, retired Chairman-cum-Managing Director, Bharat Coking Coal Limited, B. Swaminathan, former Adviser, Bureau of Public Enterprises and D.V. Paranjpe, former Director (Technical), Singareni Collieries Company Limited as the Members and Shri R.K. Yashroy, General Manager, Western Coalfields Ltd., as the Member Secretary has been appointed in January, 1986 by the Department of Coal to make an indepth study of the working of B.C.C.L. with a view to identifying the various problems plaguing the Company and finding out remedial measures to be taken to get over these problems in order to enable the Company to achieve its main objectives of scientific development of coking coal reserves in its jurisdiction, increasing coal production and implementing other schemes for the development and welfare in a time-bound manner. The terms of reference of the Committee are as under :

(i) To examine the present production capability of the company and recommend measures for improvement in production, productivity, utilisation of man-power and machinery and management in general;

(ii) to examine reasons for delay in the implementation of projects and the Master Plan for Jharia coalfield and suggest effective steps to expedite the implementation of projects and avoid time and cost over-runs;

(iii) to examine the working of BCCL washeries and suggest suitable measures for improvement in their operations;

(iv) to suggest a perspective plan for an optimal production and investment programme for the company upto the year 1999-2000, after taking into account the need for technological modernisation;

(v) to examine the working of the existing rope-way and suggest